



**Central Administrative Tribunal
Principal Bench: New Delhi**

**R.A. No. 58/2021
M.A. No. 2353/2021
O.A. No. 1452/2019**

This the 4th day of October, 2021

Through Video Conferencing

**Hon'ble Ms. Manjula Das, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Vinod Kumar Saxena, Group 'A'
Aged about 60 years,
S/o Sh. Shiv Dayal Saxena,
R/o EA-403, Maya Enclave,
Hari Nagar, New Delhi – 110064
Principal Commissioner,
Central Customs and Excise

...Review Applicant

(By Advocate: Shri Nilansh Gaur)

Versus

Govt. of India
Through its Secretary,
Department of Revenue,
Central Board of Indirect Taxes & Customs,
Ministry of Finance,
North Block,
New Delhi.

...Respondent

(By Advocates: Ms. Neelima Rathore)



ORDER (ORAL)

Hon'ble Ms. Manjula Das, Chairman

MA No.2353/2021

Present MA is filed seeking condonation of delay in filing the RA. For the reasons mentioned therein, MA seeking condonation of delay is dismissed.

RA No.58/2021

This RA has been filed seeking review of order dated 31.07.2019 passed in OA No.1452/2019, which was dismissed as withdrawn under instructions of the applicant. Since there was no direction or view taken by the Tribunal in the OA and it was dismissed as withdrawn only on the request of the applicant, the review of the aforesaid order is not at all permissible under law.

2. In view of this, the RA is dismissed. However, if any grievance still subsists, the applicant may pursue his remedies separately in accordance with law.

There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

/sd/vb/akshaya/

(Manjula Das)
Chairman